

In the National Company Law Tribunal, Jaipur

Item No. 01

CP No. (IB)-287/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Saptgiri Commodity Pvt. Ltd.

.....Applicant/Petitioners

VS.

Prayag Polytech Pvt. Ltd.

.....Respondent

Order delivered on 07.11.2019

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Prabhansh Sharma, Adv.

For Respondent(s) : None appeared

ORDER

Heard the proxy counsel for the Financial Creditor. Proxy counsel has submitted that the arguing counsel will not be able to appear before the Tribunal today and sought time in the matter. Post the matter to 22.11.2019.

Sd—

**(RAGHU NAYYAR)
TECHNICAL MEMBER**

Sd—

**(P. S. N. PRASAD)
JUDICIAL MEMBER**